In The Central Administrative Tribunal Calcutta Bench

MA 519 of 1999 (OA 1381 of 1995)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. B.F. Singh, Administrative Member

Samir Kr. Roy & Ors.

- VS -

S. E. Railway

For the Applicant : Mr. A.B. Ghosh, Advocate

For the Respondents: Mr. P. Chatterjee, Advocate

Heard on : 23-12-1999

Date of Ord er: 23-12-1999

ORDER

D. PURKAYASTHA, JM

Heard Id. Advocates of both the parties over an application for amendment to the original application bearing No.OA 1381 of 1995.

Applicant wants to incorporate some facts by this application. Respondents had also filed reply to the O.A.

- 2. Id. Advocate for the applicant submits that by this amendment nature of the original application will not changed
- Therefore, we allow the applicant for amendment and applicant is directed to file fresh copy of the application after incorporating the amended facts, to the respondents within 15 days from to-day and respondents would file reply to the amended application if they think fit and proper. Accordingly, MA is disposed of.

(B.F. Singh)
Member(A)

(D. Purkayastha Member (J)